

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 1243 of 2024)

IN THE MATTER OF:

Manu Rathi & Anr.

..... Applicant

Versus

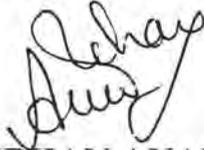
State of Uttarakhand & Ors.

..... Respondents

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Place: **NEW DELHI**
Date: **23/09/2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 1243 of 2024)

IN THE MATTER OF:

Manu Rathi & Anr.

..... Applicant

Versus

State of Uttarakhand & Ors.

..... Respondents

REPLY /RESPONSE FILED BY THE RESPONDENT NO.8 i.e.

M/S SAGAR PULP & PAPER MILLS LTD.

MOST RESPECTFULLY SHEWETH:

1. That the present Reply/Response has been filed by the Respondent No.8 i.e. M/s Sagar Pulp & Paper Mills Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is filing this present Reply/Response through Sh. Anil Kumar, who, being the director of the Respondent No.8, is duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response.
2. That at the outset, the answering Respondent denies each and all the statements, averments and allegations made with respect to the answering Respondent by the Applicant in the captioned Original Application which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim.
3. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: Khasra

No. – 14/1, 2.5 KM Stone Mangalore – Deoband Road, Village – Mundet, Roorkee, District – Haridwar, Uttarakhand. That the answering Respondent is engaged in the business of manufacturing & sale of kraft paper/poster/tissue paper from waste paper depending on the current market requirement. That the answering Respondent has a single paper machine for the said kraft paper/poster/tissue paper production.

4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses and/or Consent to Operate. That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
5. That the answering Respondent had valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 which are valid till 31.03.2028. That the answering Respondent also have the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is also valid till 31.03.2028. Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization

under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 is annexed as **Annexure: R8/A**.

6. That the industrial waste water generated by the answering Respondent is treated by the answering Respondent with an Effluent Treatment Plant (ETP) consists of Vibro Screen, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Collection Tank, Pressure Sand Filter - Tertiary Treatment System, Sludge Drying Beds.
7. That the combined effluent is pumped to vibro screen for removal of fibres followed by treatment through primary clarifier for further settling of suspended matter by gravity. That the overflow of the primary clarifier is treated in the aeration tank equipped with diffused aerators to degrade the organic matter with the help of micro-organism especially grown and maintained in aeration tank. That the organic matter present in the effluent is thus converted to stable end products without any nuisance and health hazards. That nutrients are also provided to maintain healthy bio-sludge by adding urea & DAP. That the overflow of aeration tank is passed through secondary clarifier for removal of active bio-mass. That the treated effluent (overflow of secondary clarifier) is passed through pressure sand filter for further removal of suspended matter to comply the standards. That the part of underflow of the secondary clarifier is returned to aeration tank to maintain the desired level of MLSS. That the excess bio sludge is dried using sludge beds for disposal. Copy of the ETP Adequacy Report prepared by Central Pulp & Paper Research Institute, Saharanpur (U.P.) is annexed as **Annexure: R8/B**.

8. That electromagnetic flow-meter is duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent. That Online Monitoring System (OCEMS) have been duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent which have been connected to the servers of both the Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB). Photographs of the electromagnetic flow-meter and the Online Monitoring System (OCEMS) are collectively annexed as **Annexure: R8/C (Colly)**.
9. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copy of the Ground Water (Pre-Monsoon) Test Report dated 15.06.2025 issued by ECON Laboratory & Consultancy LLP, Dehradun, Uttarkhand is annexed as **Annexure: R8/D**.
10. That the allegations raised by the Applicant in the captioned Original Application is that the answering Respondent is burning the plastic waste and is also discharging the industrial effluent in open filed. That this Hon'ble Tribunal, vide Order dated 22.10.2024, constituted a Joint Committee comprising the

Member Secretary, Uttarakhand Pollution Control Board (UKPCB), representative of Member Secretary, Central Pollution Control Board (CPCB), RO, Ministry of Environment, Forest and Climate Change (MoEF&CC), Dehradun and District Magistrate Haridwar. That this Hon'ble Tribunal, vide the said Order dated 22.10.2024, has also directed that said Joint Committee to visit the site, ascertain the extent of violation of environmental norms by the answering Respondent and also suggest the remedial measures.

11. That in compliance of the aforesaid Order dated 22.10.2024 issued by this Hon'ble Tribunal, a Joint Committee comprising of officials from Regional Office, Ministry of Environment, Forest and Climate Change (MoEF&CC), Dehradun, Central Pollution Control Board (CPCB), Uttarakhand Pollution Control Board (UKPCB) and representative from District Administration, Haridwar was constituted to verify the issues raised by the Applicant in the captioned Original Application.
12. That the said Joint Committee inspected the unit of the answering Respondent on 17.12.2024 and 01.02.2025. That the said Joint Committee on 13.02.2025 filed an Inspection Report before this Hon'ble Tribunal, which is duly available at the web-site of this Hon'ble Tribunal.
13. **ANALYSIS OF THE INSPECTION REPORT DATED 13.02.2025 FILED BY THE JOINT COMMITTEE:**
 - (A) That the unit of the answering Respondent was found operational at the time of inspection by the Joint Committee on 17.12.2024 and 01.02.2025.

- (B) That the answering Respondent has valid Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016, which is valid till 31.03.2028. That the answering Respondent has also obtained amended CCA vide letter dated 06.02.2025 from the Uttarakhand Pollution Control Board (UKPCB).
- (C) That the answering Respondent has consented production of 1500 MT/Month (50 MT/Day), however, the actual average daily production as per log book data from 01.10.2024 to 16.12.2024 is 35.48 MT/Day. That, therefore, the actual production of the answering Respondent is well within the consented production.
- (D) That the answering Respondent has two number of borewells. That the permitted withdrawal quantity is 503 KLD whereas the actual average daily withdrawal quantity is 226.95 KLD, which is well within the permitted limit. That electromagnetic flow meter with totalizer are duly installed at both the said borewells.
- (E) That the answering Respondent had No-Objection Certificates (NOCs) for both of its borewells issued by the Central Ground Water Authority (CGWA) which were valid till 12.03.2023, however, the answering Respondent has duly applied for the renewal of the said No-Objection Certificates

(NOCs) on 06.03.2023. Copy of Application for renewal of the No-Objection Certificates (NOCs) dated 06.03.2023 is annexed as **Annexure: R8/E**.

- (F) That as per the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016, the answering Respondent is permitted to discharged 124 KLD of treated effluent.
- (G) That the answering Respondent has duly installed an ETP. That the answering Respondent has duly installed electromagnetic flowmeter with totalizer at ETP Inlet, ETP outlet and at line carrying recycled effluent from ETP back to process. That the answering Respondent has also duly installed OCEMS at ETP outlet.
- (H) That the Joint Committee has collected samples from ETP inlet, ETP Outlet and aeration tank of the answering Respondent. That the analysis results of the said samples shows that the parameters of the said samples are well within the prescribed norms and, therefore, the answering Respondent is a compliant unit.
- (I) That the answering Respondent has installed 01 no. of boiler of capacity 6 TPH. That the answering Respondent is using bagasse i.e. leaves and garden trimmings as fuel in its said

boiler. That, therefore, the allegation raised by the Applicant with respect to the burning of plastic waste is false. That the answering Respondent has provided stack of height 30 meter attached with its said 6 TPH boiler equipped with multi cyclone and wet scrubber as APCDs. That the stack emission norms are well within the prescribed norms.

- (J) That for the disposal of ash generated by the answering Respondent, the answering Respondent has an agreement with Mr. Dev Sharma S/o Sh. Chaman Lal R/o 281, Mundet, Manglore Town, Haridwar, Uttarakhand.
- (K) That the answering Respondent has an agreement with M/s Suraj Plastic Company, Khasra No. 360, Manglore Road, Landhora, Haridwar, Uttarakhand for the disposal of plastic waste generated by the answering Respondent. Copy of the Agreement dated 04.04.2025 with M/s Suraj Plastic Company, Haridwar, Uttarakhand is annexed as **Annexure: R8/F.**
- (L) That the answering Respondent is sending its mixed sludge (primary & secondary biological sludge) to a contractor, namely, Siddique Traders for making sun drying boards. That the answering Respondent has an agreement with M/s K Nandni Refinery Pvt. Ltd., Bareilly (U.P.) for the disposal of used oil. Copy of the Agreement dated 23.05.2025 with M/s K Nandni Refinery Pvt. Ltd., Bareilly (U.P.) is annexed as **Annexure: R8/G.**

(M) Submissions with respect to the “Key Issue” raised in the said Inspection Report dated 13.02.2025;

- (i) Actual plastic waste generation (0.563 MT/day) is lower than the potential plastic waste generation (1.39 MT/day): In this regard it is submitted that the answering Respondent is duly maintaining the log book of the plastic waste generated and disposed by the answering Respondent. That the answering Respondent has an agreement with M/s Suraj Plastic Company, Khasra No. 360, Manglore Road, Landhora, Haridwar, Uttarakhand for the disposal of plastic waste generated by the answering Respondent.

14. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

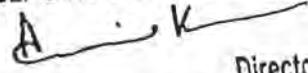
PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon’ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 1243 of 2024 titled as “*Manu Rathi & Anr. Vs. State of Uttarakhand & Ors.*” filed by the Applicant in as far as it is related with the answering Respondent i.e. M/s Sagar Pulp & Paper Mills Ltd;

Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

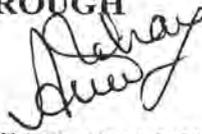
SAGAR PULP & PAPER MILLS LIMITED



Director

RESPONDENT NO.8

THROUGH





ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.8)

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Email: abhinav.legal@gmail.com

Place: NEW DELHI

Date: 23/09/2025

S.R. No. 423/2023
Tribunal 11.02.2024

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

(Original Application No. 1243 of 2024)

IN THE MATTER OF:

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..... Applicant

Versus

State of Uttarakhand & Ors.

..... Respondents

AFFIDAVIT

I, Anil Kumar aged about 65 years S/o Sh. Suganchand, director of M/s Sagar Pulp & Paper Mills Ltd. having its Unit at: Khasra No. - 14/1, 2.5 KM Stone Mangalore - Deoband Road, Village - Mundet, Roorkee, District - Haridwar, Uttarakhand (the Respondent No.8 herein) do hereby solemnly affirm state as under:-

1. That I am the director of M/s Sagar Pulp & Paper Mills Ltd. (the Respondent No.8 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from

SAGAR PULP & PAPER MILLS LIMITED

Anil Kumar
Director
DEPONENT

VERIFICATION:

Verified at *Deoband* on this day of *12/9/2025* that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

SAGAR PULP & PAPER MILLS LIMITED

Anil Kumar
Director
DEPONENT

ATTESTED & VERIFIED
Rajendra Prasad Sharma
12/9/2025
Rajendra Prasad Sharma
Advocate & Notary
Roorkee, Distt. Haridwar
Reg No -1857/2016

IDENTIFIED BY
Vivek RMA
VIVEK RMA
Advocate
Reg. No. -55W/2009





HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahasradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con/S-201/2023/ 430

Date: 14/07.2023

REGD. POST

To,

M/s Sagar Pulp and Paper Mills Ltd.,
Khasra No.-14/1, 2.5Km, Manglore-Deoband Road,
Vill – Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 11236	Application no. 3816046
CCA (Renewal)	
Date :- 27.03.2023	

CCA is hereby granted to M/s Sagar Pulp and Paper Mills Ltd located at Khasra No.-14/1, 2.5Km, Manglore-Deoband Road, Vill – Mundet, Roorkee, Distt- Haridwar (Lat.-29.764279⁰, Long.- 77.839417⁰) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production Capacity

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per month	Raw material per day	Final Products & By-products per month
I.	Waste Paper (1800 TPM)	Craft/Poster Paper (1500 MT/Month)	Waste Paper (1800 TPM)	Craft/Poster Paper (1500 MT/Month)
II.	AKD (15 TPM)		AKD (15 TPM)	
III.	Alum (15 TPM)		Alum (15 TPM)	

IV.	Rosin (10 TPM)		Rosin (10 TPM)	
V.	Soap stone powder (50 TPM)		Soap stone powder (50 TPM)	

5. Production Process Infrastructure

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	01	Pulping	Yes
2.	Disc Filter	02	Thickening	Yes
3.	DAF/Fibre recovery system	02	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft/Poster Paper	Yes

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe
- The unit shall obtain NOC of CGWA/SGWA (in case of use of river water, permission from irrigation department) before start of ground water (freshwater) extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
- Status of NOC from CGWA/SGWB: Applied
- If Granted: Number of NOC and Validity: - Applied renewal
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates to be provided.
- This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA/Board
Source of fresh water	Borewell	Borewell
No. of borewell	-----	-----
Daily quantity of water to be abstracted	350 KLD	503 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed

RCF and Market Pulp Based Paper Mills producing unbleached grades of papers, paperboards and Newsprints	<12KL per Ton of paper produced
--	---

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of trade effluent	124 KLD	124 KLD Technology of ETP upto secondary/tertiary
Treatment facility	a. Capacity of ETP 1709 KLD b. Technology of ETP upto secondary/Tertiary	a. Capacity of ETP 1709 KLD b. Technology of ETP upto secondary/Tertiary
Discharge/recycling/re-use point	Surface water bodies: 1. ETP (Lat.-29.764765 ^o , Long.-77.839747 ^o) 2. Shila Nala (Lat.-29.764884 ^o , Long.-77.839925 ^o)	Surface water bodies: 1. ETP (Lat.-29.764765 ^o , Long.-77.839747 ^o) 2. Shila Nala (Lat.-29.764884 ^o , Long.-77.839925 ^o)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards and newsprints	280 KLD (7.5 KL per Ton of paper produced)

3. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain **Shila Nala First order (Lat.-29.764884^o, Long.-77.839925^o) ETP outside/second order outside with lat., Log- Kali River.**

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5
TSS, mg/l	≤ 30	<100	<30

BOD, mg/l	≤ 20	< 30	< 20
COD, mg/l	≤ 200	< 250	< 150
TDS, mg/l	≤ 1800	< 1600	< 1600
Color, PCU	≤ 250	< 150	< 150
AOX, mg/l	≤ 8	-	-
SAR	≤ 10	-	-

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

5. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
15. All flow meters should be calibrated annually from recognized institutions/vendors.
16. The unit shall prepare material balance and water balance report annually.
17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
18. The unit shall get its ETP performance evaluated by a third party annually.
19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	03 KLD	03 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	Standard
pH	Not Applicable: Unit shall channelize overflow of the septic tank to ETP.
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	
Phosphate-Total (mg/l)	
Chemical Oxygen Demand (COD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
 4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
 5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
 6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
 7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.
6. **Cleaner Technology & Waste Minimization Practices:**

Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units
7. **Environmental management system**
- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (6TPH)	Baggasse/ Agro waste	35m	Wet Scrubber	Particulate Matter 250 mg/NM ³
II.	DGSet (125 KVA)	HSD	8m	Acoustic enclosure	-

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. **Noise Pollution Mitigation:**

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L _{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii) Environment Statement in form V of Environment (Protection) Rule, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Maghmela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.

This consent is being issued with the permission of competent authority.


(S.K. Pattnaik)
Member Secretary

Copy to: **Regional Officer, Uttrakhand Pollution Control Board, Roorkee** for information and compliance of the same.


Member Secretary

TECHNICAL REPORT

On

**Adequacy of Existing Effluent Treatment Plant for
Treatment of Mill Effluent from Proposed Capacity
Expansion 50 t/d**

At

**Sagar Pulp & Paper Mills Ltd,
Manglor- Deoband Road
Village – Mundet, Distt. Haridwar (U.K)**



Prepared by

**Central Pulp & Paper Research Institute,
Saharanpur, U.P**

July, 2013

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1.0 INTRODUCTION

Sagar Pulp and Paper Mills Ltd, is located at Khasra No. 14/1, village Mundate, (2.5 Km, Manglore- Deoband Road) Tehsil Roorkee, District Hardwar, Uttarakhand. The mill has one Paper Machine & at present is manufacturing around 30 t/d kraft paper/ poster/tissues paper from waste paper depending on market requirement.

2.0 PROPOSED CAPACITY EXPANSION

Looking into viability and market requirement, the mill proposes to increase the present capacity from 30 t/d to 50 t/d kraft paper /poster/tissue paper from waste paper only.

3.0 OBJECTIVE

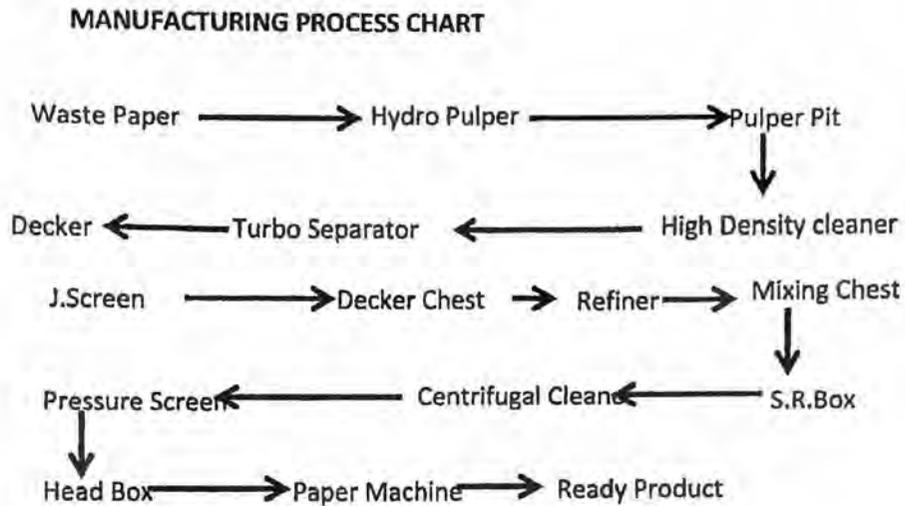
The objective of present report is to assess the adequacy of existing ETP to treat the effluent to be generated from proposed 50 t/d production capacity. The report is prepared based on informations given by mill and expected pollution load from 50 t/d to meet the requirement of **CPCB charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries of River Ganga Basin.**

4.0 MANUFACTURING PROCESS

The mill proposes to use the waste paper only to meet the additional capacity of 20 t/d i.e. from 30 t/d to 50 t/d kraft paper. The necessary addition/modifications will be done by mill to process the waste paper by adding new hicon pulper of 12 m³ capacity, increasing length of machine wire



part and heavy duty press to meet the proposed additional 20 t/d kraft paper /poster/tissue paper. The process chart is given below:-



5.0 FRESH WATER REQUIREMENT

Being waste paper based, the major area of fresh water requirement is showers operated for cleaning of wire and felt of paper machine. The mill has two bore wells provided with flow meter to meet the water requirement of the mill. The expected water requirement of mill after proposed capacity addition is given below:-

Process Unit	Water Requirement	
	At 30 t/d	At 50 t/d
Pulp Mill	Back Water	Back Water
Paper Machine, m ³ /d	320	500
Boiler, m ³ /d	30	50
Vacuum sealing Pump etc, m ³ /d	Back Water	Back Water
Miscellaneous, m ³ /d	5	5
Total fresh Water requirement, m ³ /d	355	555
Total Fresh Water Requirement, m ³ /t paper	12	11

SA

6.0 WASTE WATER GENERATION & ITS CHARACTERISTICS

Waste water generated from processing of waste paper for the Kraft Paper Manufacturing generally carries suspended matter along with low level of dissolved pollutants. The expected waste water generation and its characteristics are given below.

Parameter	Existing	After Proposed Capacity
Volume of Waste water m ³ /d	320	500
pH	6.5-7.5	6.5-7.5
TSS, mg/l	1400-1600	1400-1600
COD, mg/l	800-900	1000-1100
BOD, mg/l	500-600	600-700

7.0 ENVIRONMENTAL DISCHARGE STANDARDS

The environmental discharge standards for waste paper based mills given under CPCB charter are as follows.-

Parameter	Standard	
	Waste Paper Based kraft Paper	Waste Paper Based Tissue Paper
pH	5.5-9.0	5.5-9.0
Suspended Solids, mg/	<75	<75
COD,mg/l	225	<225
BOD	<30	<30
Effluent Volume, m3/t	<10	<15

dt

8.0 EXISTING EFFLUENT TREATMENT PLANT

The mill has installed an ETP (fig.1) to treat wastewater generated from different paper making sections. The combined effluent is pumped to vibro screen for removal of fibres followed by treatment through primary clarifier for further settling of suspended matter by gravity. The overflow of primary clarifier is treated in the aeration tank equipped with diffused aerators to degrade the organic matter with the help of micro-organisms especially grown and maintained in aeration tank. The organic matter present in the effluent is thus converted to stable end products without any nuisance and health hazard. Nutrients are also provided to maintain healthy bio sludge by adding urea & DAP. The overflow of aeration tank is passed through secondary clarifier for removal of active biomass. The treated effluent (overflow of secondary clarifier) is passed through pressure sand filter for further removal of suspended matter to comply the standards.

The part of underflow of secondary clarifier is returned to aeration tank to maintain the desired level of MLSS (2500- 3000 mg/l). The excess bio sludge is dried using sludge beds for disposal.

dd

9.0 ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT (ETP)

The adequacy of existing ETP is assessed based on informations given by mill and expected pollution loads from proposed 50 t/d Kraft paper/ poster/tissue paper from waste paper.

- Effluent volume, m ³ /d	- 500
- Suspended solids, mg/l	- 1600(800 kg/d)
- COD, mg/l	- 1100(550 kg/d)
- BOD, mg/l	- 700(350 kg/d)

ETP Adequacy

i) Vibro Screen

The Vibro screen installed is adequate for removal of suspended matter plastics, etc.

ii) Equalization Tank

Number	One
Capacity, m ³	205
Retention Time, hrs	9.5
Size, Lx B x Hm	8.25x 8.25x3.0
MOC	RCC

Adequate to handle expected effluent volume (500 m³/d)

iii) Primary Clarifier

Number	One
Capacity, m ³	285
Size	
- Diameter, m	11.0
- SED, m	3.0
Shape	Circular with hoper bottom
Surface area- m ²	95
SOR, m ³ / m ² .d	5.5

Adequacy - Capacity is adequate to handle effluent volume around 1500 m³/d- more than the expected volume from 50 t/d

iv) Aeration Tank

Number	One
Capacity, m ³	1709
Size, L x B x H m	26.5x 21.5x 3.0
VLR, kg BOD/m ³ .d	0.20
Retention Time, hrs	60
Oxygen required, kg/hr	15
Oxygenation Capacity kg/hr	80(2 blowers- 1400 m ³ /hr each air flow)

Capacity of tank & oxygenation capacity is adequate to treat even more than the expected BOD load from 50 t/d

v) Secondary clarifier

Number	One
Capacity, m ³	285
Size	
- Diameter, m	11.0
- SWD, m	3.0
Shape	Circular with hoper bottom
Surface area, m ²	95
SOR, m ³ / m ² .d	6.5
Retention Time, hrs	24

Capacity of secondary clarifier is adequate to treat the effluent volume around 1200 m³/d more than the expected volume from 50 t/d.

vi) Collection Tank - Capacity 20 m³- adequate

vii) Pressure Sand filter - tertiary treatment

No.	One
Capacity	60 m ³ /hr

Adequate to handle expected effluent after proposed capacity - 50 t/d

dda

viii) Sludge Beds - Capacity - $2 \times 12 = 24 \text{ m}^3$

Suggested to increase the capacity of existing beds from 24 m^3 to 50 m^3

10.0 OPERATION & MONITORING OF ETP

Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP.

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
- Ensure proper addition of nutrients like urea & Di ammonium phosphate in the aeration tank (BOD: N: P: 100:5:1).
- Maintain required level of MLSS concentration (2500-3000mg/l) in aeration tank by ensuring proper growth & monitoring recirculation of the biomass.
- Maintain desired level of DO in the aeration tank (1-2 mg/l)
- Ensure periodic & timely withdrawal of sludge from the clarifiers, sludge beds and equalization tank.
- Proper maintenance of electric motors and pumps etc.



11.0 ETP MONITORING PROGRAMME- EFFLUENT SAMPLE ANALYSIS SCHEDULE.

In addition to above, routine testing of pollution parameters is essential to maintain desired performance of ETP. The parameters of concern and the frequency of their analyses advised are as under:

Parameters	Frequency of analysis
pH	Daily
Suspended Solids	Daily
Total Dissolved solids	Daily
COD	Weekly
BOD	Fortnightly
Effluent flow	Daily by V notch

12.0 CPCB CHARTER COMPLIANCE

The mill has completed the work as per CPCB Charter & the compliance report is enclosed as Annexure I

13.0 REMARKS

Based on informations given by mill and the expected pollution load assessed, the existing ETP (Fig I) after addition of one extra pressure sand filter as stand by will be adequate to treat the effluent from proposed capacity 50 t/d Kraft paper/poster/tissue paper to meet the standards as per CPCB charter provided that ETP operates under optimum conditions.

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 Dr. S. Panwar
 Sc. F & Head
 Environmental Management Division
 Central Pulp & Paper Research Institute
 Saharanpur - 247001 (U.P.)

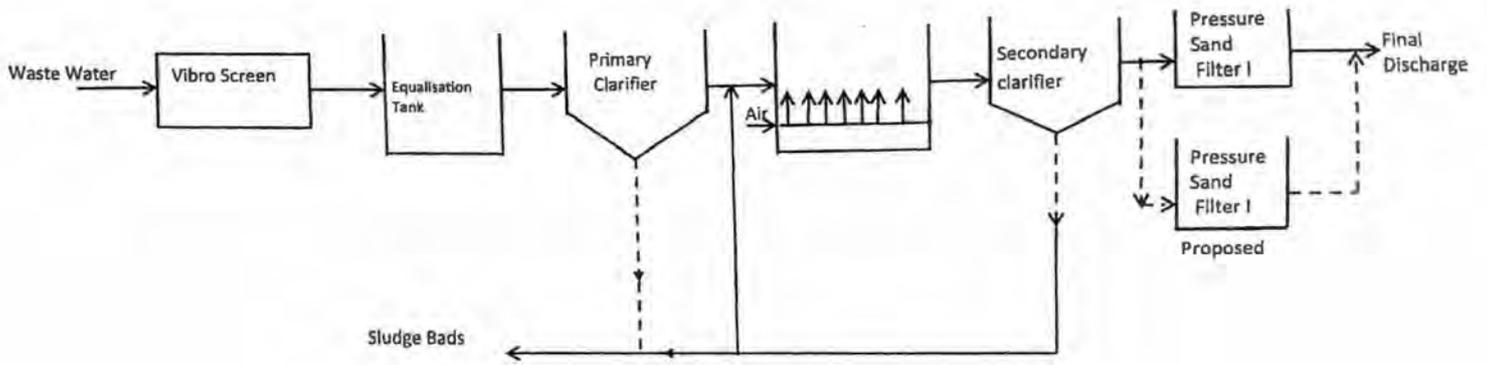


Fig.1. Layout of ETP at Sager Pulp and Paper Mills Ltd, Hardwar Uttarakhand

Annexure- I

Status of Work Progress for Charter Compliance as on July, 31 2013

(Under Implementation of Charter for Recycling of Water and Pollution Prevention in Pulp & Paper Mills in Ganga River Basin)

(A) Mill Details:

S.No	Particulars	Information / Details
1.	Name & Address of the Mill	Sagar Pulp & Paper Mills Limited Village – Mundet, Manglor- Deoband Road District- Haridwar (U.K.)
2.	Mill Category & Raw Material Used	Kraft Paper Mill (B ₂) Waste Paper
3.	Installed capacity, tpd Present Production, tpd	30 30

(B) Water Consumption

S. No	Particulars	Status / Remarks
1.	Water Consumption as per bore well reading, m ³ / day	345 (~ 11.5 m ³ / t _{paper})
2.	Installation of flow meter on bore well	Completed
3.	Storage Tank for Fresh water / Back water	Available Fresh Water Tank Cap.- 50 m ³ Back Water Tank Cap.- 50 m ³

(C) Process Upgradation

S. No	Particulars	Upgradation as suggested by CPPRI	Status
1.	Pulp mill	Hydrapulper / Hicon	Completed
2.	Upgradation of high pressure showers at paper machine (nozzle diameter)	0.7 - 0.75 mm	Completed (0.5 mm)
3.	Installation of Fiber Recovery Unit	Yes	Vibro Screen & Hill Screen

(D) ETP Upgradation

S. No	Unit	Upgradation as suggested by CPPRI	Status
1.	Equalization tank	Nil	Adequate
2.	Primary Clarifier	Nil	Adequate
3.	Aeration Tank with Diffused Aeration/ S. Aerator MLSS level , mg/l	Diffused Aeration 2,500 – 3,000	Completed 3,888
4.	Secondary Clarifier	Nil	Adequate
5.	Tertiary Treatment Option	Pressure Sand Filter	Installed
6.	V- notch	Yes	Installed (90 ⁰)
7.	Sludge Bed/Filter press	--	Sludge bed 2 x 12 m ³ (24 m ³)

(E) Log Book Maintenance (Started from November, 2012)

S. No	Particulars	Status
1.	Fresh Water Consumption	Yes
2.	ETP Chemical consumption	Yes
3.	ETP Power Consumption	Yes
4.	Effluent Analysis	Yes
5.	Waste Water Discharge volume	Yes

(F) ETP lab facility & Other

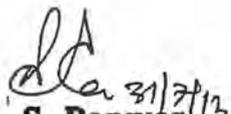
S. No	Particulars	Status
1.	Lab facility	Completed (pH meter , SS, COD analyser , BOD incubator, Furnace & Oven - Available)
2.	Manpower Availability	ETP In-charge (1) , Chemist (1), Operators/Helper (5)
3.	Environment Management Cell	Created and records available
4.	Colour Coding of Pipe Lines	Completed

Observations:

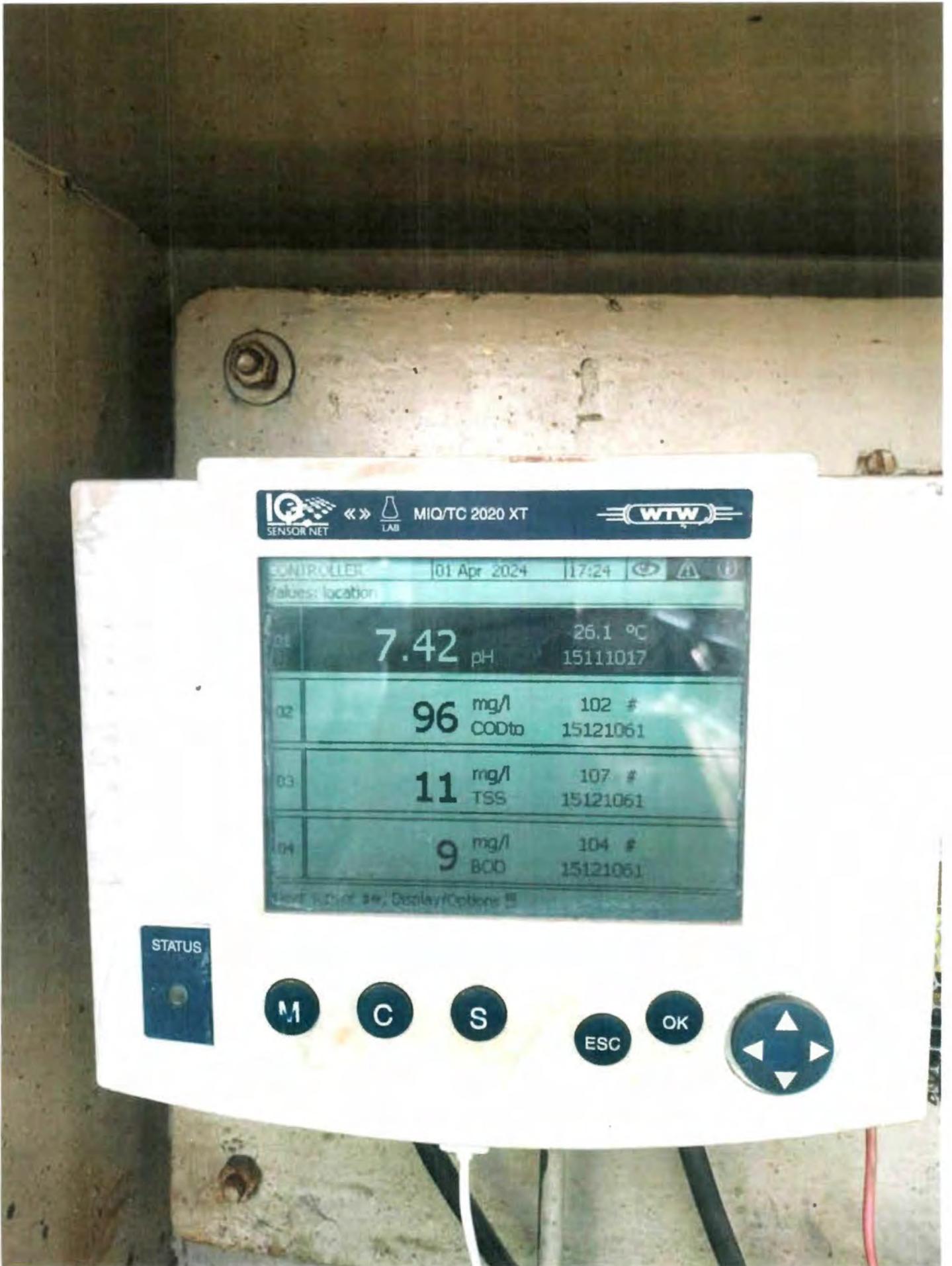
- The mill has Vibro Screens and Hill Screen for recovery of fibre.
- Back water tank is available to utilize the back water in pulp mill up to the maximum extent. Treated effluent (~ 40 %) is also reused in paper machine after tertiary treatment system (Pressure Sand Filter) which ultimately reduced the fresh water consumption.
- The mill has completed work as per charter requirement like showers at paper machine, lab facilities for analysis of pollutional parameters, trained man power, development of MLSS in aeration tank, tertiary treatment and colour coding of pipe lines.
- The water consumption is ~ 11.5 m³/t_{paper} which are well below the charter norms.

Remarks:

- The mill is advised to monitor and maintain ETP performance to meet the discharge norms on regular basis.


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 Central Pulp & Paper Research Institute
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 (Dr. Suresh Panwar)
 Sc.- F & Head
 Environmental Management Division



Open Channel Flow Meter

24-04-01 14:18:44
LH: 0.109 ± 0.01
QV: 019.869 m³/h
Σ: 00125551.15 m³

Exit

Up

Down

Menu
Save



ECON LABORATORY & CONSULTANCY LLP

(ISO: 9001, 14001 & 45001 Certified & MOEF & CC Recognized Laboratory)

Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun, Uttarakhand - 248003



TEST REPORT

Name & Address of Client:		ULR No:	TC550725000003114F
M/s. SAGAR PULP & PAPER MILLS LIMITED		Reporting Date:	15/06/2025
Village Mundet, 2.5 km Manglor-Deoband Road		Date of Sampling:	10/06/2025
Distt.:Haridwar, (U.K.)		Receipt Date:	11/06/2025
		Period of Testing:	11/06/2025 to 15/06/2025
		Sample Collected By:	Lab Rep.
		Sampling Type:	Grab
Sample Description:	Ground Water (Pre- Monsoon)	Preservation:	Refrigerated
Sampling Location:	Borewell	Format No:	7.8-F-01
Sampling Protocol:	IS: 3025,(Part-1)	Party Reference No:	By Mail
Sample Quantity:	2 Ltr.	Parameter Required:	As per work order

TEST RESULTS

Sr. No.	Parameters	Test -Methods	Results	Units	Limit of IS: 10500-2012	
					Desirable Limits (Max)	Permissible Limits the absence of Alternate Source (Max)
1.	pH (at 25°C)	IS 3025 (Part-11) 1983, RA 2017, Electrometric Method	7.35	-	6.5 to 8.5	No relaxation
2.	Color	IS 3025 (Part-4) 2021, Platinum cobalt (visual comparison method)	BDL (DL-5)	Hazen	5	15
3.	Turbidity	IS 3025 (Part-10) 1984, RA 2017, Nephelometric method	BDL (DL-1)	NTU	1	5
4.	Odour	IS 3025 (Part-5) 2018	Agreeable	-	Agreeable	Agreeable
5.	Taste	IS 3025 (Part-7) 2017	Agreeable	-	Agreeable	Agreeable
6.	Total Hardness as CaCO ₃	IS 3025 (Part-21) 2009, RA 2019,(a) EDTA method	183.5	mg/l	200	600
7.	Calcium as Ca	IS 3025 (Part-40) 1991, RA2019, (a) EDTA titrimetric method,	32.4	mg/l	75	200
8.	Alkalinity as CaCO ₃	IS 3025 (Part-23) 1996, RA2019 Titrametric Method	78.2	mg/l	200	600
9.	Chloride as Cl	IS 3025 (Part-32) 1988, RA 2019 Argentometric Method	36.8	mg/l	250	1000
10.	Cyanide as CN	IS 3025 (Part-27) 1986, RA 2019	BDL (DL-0.002)	mg/l	0.05	No relaxation
11.	Magnesium as Mg	IS 3025 (Part-46) 1994, RA2019, Volumetric method using EDTA	21.4	mg/l	30	100
12.	Total Dissolved Solids	IS 3025 (Part-16),1984, RA 2017, Gravimetric method	343	mg/l	500	2000
13.	Sulphate as SO ₄	IS 3025 (Part-24), 1986, RA2019, Turbidity method.	20.2	mg/l	200	400
14.	Flouride as F	APHA 24 th Edi.2023, 4500 F-D SPADNS Method	0.34	mg/l		1.5

CHECKED BY:

AUTHORIZED SIGNATORY:

NOTE : 1. The results listed only to the tested sample & applicable parameters.

2. Total liabilities of our lab will be restricted to the invoice amount only.

3. The sample will be destroyed after retention time unless otherwise specified.

4. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without prior permission

www.econlaboratory.com, uk@econlaboratory.com, econlab.consultancy@yahoo.in

CONTACT NO.: +91-8534957815, 8126534344, 0135-2978359



ECON LABORATORY & CONSULTANCY LLP

(ISO: 9001, 14001 & 45001 Certified & MOEF & CC Recognized Laboratory)

Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun, Uttarakhand - 248003



TEST REPORT

S. No.	Parameters	Test Methods	Results	Units	Limit of IS 10500-2012	
					Desirable Limits (Max.)	Permissible Limits the absence of Alternate Source (Max.)
14.	Nitrate as NO ₃	IS 3025 (P-34) 1988, RA 2019, (a)Chromotropic acid method	0.60	mg/l	45	No relaxation
15.	Iron as Fe	IS 3025 (P-53) 2003, RA 2019, 1,10 Phenanthroline Method	0.56	mg/l	0.3	No relaxation
16.	Aluminum as Al	IS 3025 (P-55) 2003	** BDL(#DL-0.03)	mg/l	0.03	0.2
17.	Boron	IS 3025 (P-57) 2005, RA2017, (b) Colorimetric curcumin method,	** BDL (#DL-0.50)	mg/l	0.5	1
18.	Hexa Chromium as Cr+6	IS 3025 (P-52) 2003, RA 2019 Diphenylcarbazide method,	** BDL(#DL-0.001)	mg/l	0.05	No relaxation
19.	Zinc as Zn	IS 3025 (Part-49) 1994, RA2019, (b)Atomic Absorption Method	** BDL (#DL-0.07)	mg/l	5	15
20.	Copper as Cu	IS 3025 (Part-42) 1992, RA2019, (b)Atomic Absorption Method	** BDL (#DL-0.02)	mg/l	0.05	1.5
21.	Manganese as Mn	IS 3025 (Part-59) 2006, RA2019, (b)Atomic Absorption Method	** BDL (#DL-0.10)	mg/l	0.1	0.3
22.	Cadmium as Cd	IS 3025 (Part-41) 1992, RA2019, (b)Atomic Absorption Method	** BDL (#DL-0.001)	mg/l	0.003	No Relaxation
23.	Lead as Pb	IS 3025 (Part-47) 1994, RA2019, (b)Atomic Absorption Method	** BDL (#DL-0.001)	mg/l	0.01	No Relaxation
24.	Selenium as Se	IS 3025 (Part-56) 2003, RA2019, (b)Atomic Absorption Method	** BDL (#DL-0.01)	mg/l	0.01	No Relaxation
25.	Arsenic as As	IS 3025 (Part-37) 1988, RA2019, (b)Atomic Absorption Method	** BDL (#DL-0.01)	mg/l	0.01	0.05
26.	Mercury as Hg	IS 3025 (Part-48) 1994, RA 2019	** BDL (#DL-0.01)	mg/l	0.001	No Relaxation
27.	Total Coliform	IS:1622,1981(Reaffirmed 2003)	Absent	MPN/100ml	--	10.00
28.	E. Coli	IS:1622,1981(Reaffirmed 2003)	Absent	MPN/100ml	Absent	Absent

CHECKED BY :



- NOTE : 1. The results listed only to the tested sample & applicable parameters.
 2. Total liabilities of our lab will be restricted to the invoice amount only.
 3. The sample will be destroyed after retention time unless otherwise specified.
 4. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without prior permission.

www.econlaboratory.com, uk@econlaboratory.com, econlab.consultancy@yahoo.in

CONTACT NO.: +91-8534957815, 8126534344, 0135-2978359



ECON LABORATORY & CONSULTANCY LLP

(ISO: 9001, 14001 & 45001 Certified & MOEF & CC Recognized Laboratory)

Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun, Uttarakhand - 248003

TEST REPORT

Report No: EC/GW/2606/3114						
S. No.	Parameters	Test Methods	Results	Units	Limit of IS 10500-2012	
					Desirable Limits (Max.)	Permissible Limits the absence of Alternate Source (Max.)
29.	Cyanide as CN	IS 3025 (Part-27) 1986, RA 2019	**BDL (#DL-0.002)	mg/l	0.05	No relaxation
30.	Phenolic Compound	APHA 24 TH Edition 2023, 5530 D	**BDL (#DL-0.001)	mg/l	0.001	0.002
31.	Mineral Oil	Clause 6 IS:3025(Part-39), 2021	**BDL (#DL-0.03)	mg/l	0.5	No Relaxation
32.	Anionic Detergents as MBAS	APHA 24 TH Edition 2023, 5540 C	**BDL (#DL-0.04)	mg/l	0.2	1.0

Note: ** BDL Below Detection limit # DL Detection limit

End of Report

CHECKED BY:

AUTHORIZED SIGNATORY:

- NOTE :
1. The results listed only to the tested sample & applicable parameters.
 2. Total liabilities of our lab will be restricted to the invoice amount only.
 3. The sample will be destroyed after retention time unless otherwise specified.
 4. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without prior permission

www.econlaboratory.com, uk@econlaboratory.com, econlab.consultancy@yahoo.in

CONTACT NO.: +91-8534957815, 8126534344, 0135-2978359

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Save As Draft Application For Renewal of NOC)

Application Number : 21-4/476/UT/IND/2017

Applied For Renewal : 2nd

(Scanned copy of this page after signature and seal should be attached at "Application with Signature and Seal" in attachment section before submission of application)

Name of Industry:	SAGAR PULP AND PAPER MILLS LIMITED VILLAGE MUNDET DISTRICT HARIDWAR UTTARAKHAND
Location Details of the Industrial Unit	
Address Line 1 :	2.5 KM MANGLOR - DEOBAND ROAD
Address Line 2 :	VILLAGE MUNDET
Address Line 3 :	
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	NARSAN
Village/Town:	Mundet
Net Ground Water(m3/day):	503.00
Area Type Category :	Safe

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

प्रमाणित करता हूँ कि ऊपर प्रस्तुत किये गये आँकड़े और जानकारी मेरे ज्ञान और विश्वास के अनुसार सही हैं और मुझे पता है कि यदि प्रस्तुत आँकड़े / सूचना का कोई भी भाग किसी भी स्तर पर गलत या भ्रामक पाया जाता है, तो आवेदन बिना किसी पूर्व सूचना के निरस्त कर दिया जाएगा।

मैं इसके द्वारा घोषित करता हूँ कि आवेदन पत्र में निर्धारित सभी अनिवार्य दस्तावेजों को अपलोड किया गया है और कोई रिक्त / अप्रासंगिक दस्तावेज अपलोड नहीं किया गया है। मुझे यह भी पता है कि कोई भी गलत दस्तावेज अपलोड करने पर मेरे आवेदन को बिना किसी सूचना के निरस्त कर दिया जाएगा।

मैं प्रमाणित करता हूँ कि उद्योग / परियोजना / इकाई के खिलाफ आज तक भूजल निकासी / प्रदूषण से संबंधित कोई भी मामला किसी भी न्यायालय में लंबित नहीं है। इस आवेदन की प्रक्रिया के दौरान भूजल निकासी / प्रदूषण के संबंध में कंपनी / परियोजना / इकाई के खिलाफ दायर किसी भी मामले को तुरंत को. भू. ज. प्राधिकरण के ध्यान में लाऊंगा।

इस बात का वचन देता हूँ कि यदि किसी भी वैधानिक प्राधिकरण द्वारा फर्म पर कोई पर्यावरणीय क्षतिपूर्ति / जुर्माना लगाया जाता है, तो मैं प्राधिकरण के उस निर्णय का पालन करूंगा।



SAGAR PULP AND PAPER MILLS LTD.

[Signature]
Director

Name & Signature of the applicant

(With official seal)

Date : 06-03-2023

Place : Village Mundet, Distt Haridwar (U.K.)

Associated User : sagarpaper

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

NOCAP- Submit Renewal Application for Application No- 21-4/476/UT/IND/2017

From: no-reply-cgwa <no-reply-cgwa@gov.in> on Sun, 12 Mar 2023 19:30:15 Add to address book

To:

sagarpulpandpaper@rediffmail.com

Show full headers | Hide Details

Dear ANIL KUMAR / sagarpulpandpaper@rediffmail.com,

You are requested to submit renewal application for renewal of NOC issued by Central Ground Water Authority, New Delhi to SAGAR PULP AND PAPER MILLS LIMITED VILLAGE MUNDET DISTRICT HARIDWAR UTTARAKHAND vide. NOC No. CGWA/NOC/IND/REN/1/2022/6838 ,dated 13/03/2020, before expire of NOC Online. Please login with your registerd UserName and Password on online NOCAP system for needful.

This is an auto-generated email. Do not reply to this email.



SAGAR PULP & PAPER MILLS LIMITED

40

MANUFACTURERS OF : HIGH QUALITY BRAFT PAPER & POSTER PAPER

Works : 2.5 Km Mangrove Deohand Road, Village Mundet, Distt Haridwar (U.K.)

Mobile : 9719412601, 9719412654 • e-mail : sagarpulpandpaper@rediffmail.com

GSTIN : 05AAKGS2163H3ZC • CIN : U25202UP2005PLC031063

To,

Dated 12th April, 2023

The Regional Director
Central Ground Water Board, UR
419 - A, Kanwali Road
Balliwala
Dehradun -248001

Subject: Renewal Application NO:21-4/476/UT/IND/2017

Sir,

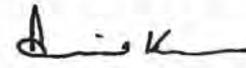
Sagar Pulp and Paper Mills Limited has online filled in the renewal application and paid the necessary fees through the NOCAP portal. The document showing successful payment is attached. The submit button is not still operative.

It is requested to guide and help for the final submission.

Thanking You

Yours Faithfully

For Sagar Pulp and Paper Mills Ltd


(DIRECTOR)





SAGAR PULP & PAPER MILLS LIMITED

MANUFACTURERS OF : HIGH QUALITY KRAFT PAPER & POSTER PAPER

Works : Ch. Lands :

Mobile : 9119112 61 91194126 4 * sagarp@rediffmail.com

GSTIN : 05AAKCS2163H0ZC + CIN : U25207UP2005PLC031063

To,
The Regional Director
Central Ground Water Board, UR,
419-A, Kanwali Road
Balliwala
Dehradun-248001
(rdur-cgwb@nic.in)

Dated 18th February, 2023

Subject: Request to Issue new User ID and Password towards NOC Number CGWA/NOC/ORIG/2018/3315

Sir,

Sagar Pulp and Paper Mills Limited has been issued CGWA/NOC/ORIG/2018/3315 against our Application number NO.21-4/476/UT/IND/2017. The first renewal of the NOC bearing number CGWA/NOC/IND/REN/1/2022/6838 has been received. The online application for the second renewal is to be submitted. The industry is facing problem due to the User ID and Password.

It is requested to kindly arrange to issue new User ID and password in respect of the above cited NOC. To facilitate the issuance process of the New User ID and password we are submitting the following information:

- | | |
|---|------------------------------------|
| 1. User ID | : sagarpaper |
| 2. Password | :sagar@12345 |
| 3. Email | : sagarpulpandpaper@rediffmail.com |
| 4. Mobile Number | : 7830471100 |
| 5. Name of the authorized person | : Anil Kumar, Director |
| 6. Identity card of the authorized person | : Attached |
| 7. Copy of the NOCs | : Attached |

A sum of Rs.5000/- (Rupees five thousand only) has been deposited in Bharatkosh towards the fees of issuance of the new User ID and password. The transaction receipt Copy bearing number 3110210003914 dated 31.10.2021 is attached.

Thanking You

Yours Faithfully


(ANIL KUMAR)



Cc To: The Member Secretary, CGWA, 18/11 Jam Nagar House, Man Singh Road, New Delhi (cgwa@nic.in)

Attachments:

1. Copy of Transaction receipt NO. 3110210003914 dated 31.10.2021
2. Copy of the Original NOC
3. Copy of the NOC on First Renewal



SAGAR PULP & PAPER MILLS LIMITED

MANUFACTURERS OF : HIGH QUALITY KRAFT PAPER & POSTER PAPER

Works : 2.5 Km. Manglore-Deoband Road, Village Mundet, Distt. Haridwar (U.K.)

Mobile : 9719412661, 9719412654 + e-mail : sagarpulpandpaper@rediffmail.com

GSTIN : 05AAKCS2163H3ZC + CIN : U25202UP2005PLC031063

To,
The Regional Director
Central Ground Water Board, UR
419 - A, Kanwali Road
Balliwala
Dehradun -248001

Dated: 21st, April, 2023

Subject: Renewal Application NO:21-4/476/UT/IND/2017, online payment display

Reference: 1. Reference our letter dated 12th April, 2023

Sir,

Sagar Pulp and Paper Mills Limited has online filled in the renewal application and paid the necessary fees through the NOCAP portal. An amount of Rs.336991.80/- (336980 Fees and 11.80 Bank charge) has been deducted from the account of the company on 13.03.2023 which is evidenced by the attached bank transaction statement.

In the beginning a display of successful - payment appeared but the 'final application' submission of the renewal application could not be materialized. At present the 'view payment' option showing a display of transaction failed and for the same reason the final submission button is not operative.

The document of showing the successful transaction status and the screen shot of the present status are attached. We made a similar request through our letter dated 12 April, 2023.

It is requested to help resolve the problem so that the renewal application could be submitted.

Thanking You

Yours Faithfully

For Sagar Pulp and Paper Mills Ltd

(Director)



Cc: Member Secretary, CGWA, 18, Jam Nagar House, New Delhi 110011 (cgwa@nic.in)

Attachments:

1. Document showing the status of the successful payment
2. Screen shot of the current status as displayed in the view payment option
3. Bank statement



SAGAR PULP & PAPER MILLS LIMITED

MANUFACTURERS OF : HIGH QUALITY KRAFT PAPER & POSTER PAPER

Works : 2.5 Km Mangrove Denband Road, Village Murdet, Distt Haridwar (U.K.)

Mobile : 9719412661, 9719412654 + e-mail : sagarpulpandpaper@rediffmail.com

GSTIN : 05AAKCS2163H3ZC + CIN : U25202UP2005PLC031063

Date: 05.07.2024

To,
The Member Secretary,
Uttarakhand Pollution Control Board,
46 B, IT Park, Sahastradhara Road,
Dehradun (UK)

Subject: Response to Letter No.UKPCB/HO/GPI(TPI)-29/2024/362 Dated 19-06-2024 Notice Regarding Environmental Compliance and NOC

Dear Sir,

This letter is in reference to the inspection made by the officers of Indian Institute of Technology, Delhi on dated 24/04/2024 and notice received by dated 26/06/2024 at our company. Thank you for your recent communication regarding environmental compliance and the requirement for the No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) for groundwater usage. We confirm that we are actively committed to achieving and maintaining full compliance with all applicable environmental regulations and charters. We understand the importance of groundwater management. We are pleased to confirm that we have a valid NOC for groundwater usage obtained from the Central Ground Water Authority (CGWA). The CGWA NOC has been submitted to the Central Ground Water Authority for its renewal bearing Application No. 21-4/476/UT/IND/2017. We look forward to working collaboratively with the Pollution Control Board to maintain a clean and healthy environment.

Thanks & Regards

For Sagar Pulp and Paper Mills Ltd.

(Director)

✓ Copy to:-Regional Officer, Uttarakhand Pollution Control Board, Roorkee for kind information only.

REGD. OFFICE : 53, Phase II, Surendra Nagar, Jansath Road, Muzaffarnagar-251001 (U.P.)





SAGAR PULP & PAPER MILLS LIMITED
 MANUFACTURERS OF : HIGH QUALITY KRAFT PAPER & POSTER PAPER



DATED 13.11.24

TO,
 THE MEMBER SECRETARY
 CENTRAL GROUND WATER
 AUTHORITY 18, JAM NAGAR
 HOUSE MAN SINGH ROAD
 NEW DELHI

RESPECTED SIR,

THE SAGAR PULP AND PAPER MILLS LTD HAS
 SUBMITTED ITS APPLICATION NO. 21-4/476/UT/IND/2017
 FOR THE RENEWAL OF THE N.O.C.

WE ARE FINDING PROBLEM IN THE LOGIN OF THE
 APPLICATION.

THE PRESENT USER ID AND PASSWORD HAD BEEN
 USED SUCCESSFULLY TO LOGIN THE APPLICATION.

USER ID - sagarpaper
 PASSWORD - sagar@12345

IT IS REQUESTED TO KINDLY HELP US TO SOLVE THE
 LOG IN PROBLEM.

THANKS AND REGARDS



FOR SAGAR PULP AND PAPER MILLS LTD

STIN : 05AAKCS2163H3ZC
 N : U25202UP2005PLC031063

Works : 2.5 Km. Manglore-Deoband Road, Village Mundet, Distt. Haridwar (U.K.)
 Mobile : 9719412661 + e-mail : sagarpulpandpaper@rediffmail.com

REGD. OFFICE : 53, PHASE II, SURENDRA NAGAR, JANSATH ROAD, MUZAFFARNAGAR-251001 (U.P.)



सत्यमेव जयते



IN-UK84492414081401X

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp



Certificate No. : IN-UK84492414081401X
Certificate Issued Date : 04-Apr-2025 05:13 PM
Account Reference : NONACC (SV) uk1217504/ ROORKEE/ UK-HD
Unique Doc. Reference : SUBIN-UKUK121750476310780819310X
Purchased by : SURAJ PLASTIC COMPANY
Description of Document : Article 5 Agreement or Memorandum of an agreement
Property Description : NA
Consideration Price (Rs.) : 0
 (Zero)
First Party : SURAJ PLASTIC COMPANY
Second Party : SAGAR PULP AND PAPER MILLS LTD
Stamp Duty Paid By : SURAJ PLASTIC COMPANY
Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Pick in white or type in blue ink

SAGAR PULP & PAPER MILLS . LTD.
 KHASRA No. 114/1,2,5 MANGLOUR DEOBAND ROAD
 VILLAGE MUNDET PARGANA MANGLOUR,
 TESHIL ROORKEE HARIDWAR, (247656) UTTARAKHAND,
 GSTIN :- 05AAKCS2163H3ZC

SUB - AGREEMENT FOR PLASTIC WASTE MATERIAL DISPOSAL

SAGAR PULP AND PAPER MILLS LTD.

M/s Suraj Plastic Co.

Dear Sir,

We are Suraj Plastic Company leading provider of Plastic Waste Recycler services, that is Industrial waste.

SAGAR PULP & PAPER MILLS LTD. (Second Party) will pay the agreement charges to **SURAI PLASTIC COMPANY. (First Party)** for Used & Waste Plastic Treatment & Disposing by **SURAI PLASTIC COMPANY.** and collect the Used & Wastes Plastic as per **SAGAR PULP & PAPER MILLS LTD. (Second Party)** dispose of schedule, that according to Uttarakhand Environment Protection & Pollution Control Board Norms, that manifest certificate Form and End Use issue against the Material, which is store by **SAGAR PULP & PAPER MILLS LTD. (Second Party)** and That dispose of agreement for One Year and that is chargeable Agreement Between **SAGAR PULP & PAPER MILLS LTD. & SURAI PLASTIC COMPANY.** and some instruction given below.

- **SAGAR PULP & PAPER MILLS LTD. (Second Party)** shall be arranging the Facility for loading material plastic wastes.
- As per contract Plastic Waste Qty should be 08 to 10 tons/Per Month and transportation charges also paid by **SURAI PLASTIC COMPANY.**
- That Plastic Waste agreement Charges 200,000 /Per year Cheque No. 772161 Ex GST paid by **SAGAR PULP & PAPER MILLS LTD.**
- **SURAI PLASTIC COMPANY.** material dispose off against of UKPCB & CPCB norms which is against of authorization and dispose off receipt which is provided by facility that against of material Qty.
- That Waste material Agreement charges payment term within 7 days.
- That agreement effected from 1st Apr 2025 and that valid till 31st Mar 2026.
- That all legal activity will follow the all Safety & Security rules according to **UKPCB & CPCB** norms.
- **SAGAR PULP & PAPER MILLS LTD.** breaks the Plastic Waste Agreement so they will inform before one week by the Notice and they will provide the reason for that concern person of **SURAI PLASTIC COMPANY.**

1. **SAGAR PULP & PAPER MILLS LTD.**

SAGAR PULP AND PAPER MILLS LTD.

Authorized Signature
Director

2. **SURAI PLASTIC COMPANY.**

M/s. Suraj Plastic Co.

Authorized Signature
Prop.

Details of 2nd Party

1)	Name and Address of the Organization	:	SAGAR PULP & PAPER MILLS LTD. KHASRA No. 114/1,2,5 MANGLOUR DEOBAND ROAD VILLAGE MUNDET PARGANA MANGLOUR, TESHIL ROORKEE HARIDWAR, (247665) UTTARAKHAND
2)	Telephone No.	:	9719412661
3)	Name, Phone No. & E-mail of Key Person for Contact	:	sagarpulpandpaper@rediffmail.com Anil Kumar
4)	Registered Office Address	:	KHASRA No. 114/1,2,5 MANGLOUR DEOBAND ROAD MUNDET PARGANA MANGLOUR, TESHIL ROORKEE HARIDWAR, (247656) UTTARAKHAND
5)	Address for Raising Invoice	:	KHASRA No. 114/1,2,5 MANGLOUR DEOBAND ROAD MUNDET PARGANA MANGLOUR, TESHIL ROORKEE HARIDWAR, (247656) UTTARAKHAND
6)	Nature of Business	:	Manufacturing of Kraft Paper & Poster Paper
7)	Scale of Industry	:	Medium
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	AAKCS2163H
2)	GST NO. (*)	:	05AAKCS2163H3ZC

SAGAR PULP AND PAPER MILLS LTD.



Director

M/s. Surya Plastic Co.



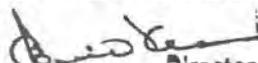
Prop.

Prop.

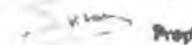
Details of 2nd Party

1)	Name and Address of the Organization	:	SURAJ PLASTIC COMPANY KHASRA NO.-360, MANGLORE LANDHORA ROAD TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)
2)	Telephone No.	:	7017815846, 8445561846
3)	Name, Phone-No. & E-mail of Key Person for Contact	:	Shahrakuh Khan surajplasticwastemanagementco.@gmail.com
4)	Registered Office Address	:	KHASRA NO.-360, MANGLORE LANDHORA ROAD TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.) 247667
5)	Address for Raising Invoice	:	KHASRA NO.-360, MANGLORE LANDHORA ROAD TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.) 247667
6)	Nature of Business	:	Recycle of Plastic Waste
7)	Scale of Industry	:	Small
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	DHKPK0069R
2)	GST NO. (*)	:	05DHKPK0069R2ZR

SAGAR PULP AND PAPER MILLS LTD.


 Director

M/s Suraj Plastic Co.


 Proprietor

M/s Suraj Plastic Co.

Mr. SHAHRUKH KHAN

In the presence of:

1. HEMIS

Signature of Witness 1.

2. Salmu

Signature of Witness 2.

Prop.
Signature

HEMIS

(Name of Witness 1)

Salmu

(Name of Witness 2)

01-04-2025

Date of Execution

SIGNED AND DELIVERED for and on behalf of

SAGAR PULP & PAPER MILLS LTD., by the hand of its Director.

Mr. Anil Kumar

In the presence of:

1. [Signature]

Signature of Witness 1.

2. [Signature]

Signature of Witness 2.

SAGAR PULP AND PAPER MILLS LTD.

[Signature]
Director

Signature

04/04/2025

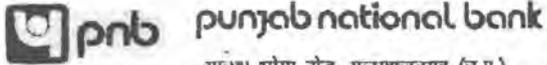
Date of Execution

ANUS KR. TRAGI

(Name of Witness 1)

RAJIV BHATIA

(Name of Witness 2)



साउथ भोपा रोड, मुजफ्फरनगर (उ.प्र.)
South Bhopa Road, MUZAFFARNAGAR (UP) - 251001
RTGS/NEFT IFS Code : PUNB0372000

Suraj

सभी शाखाओं पर देय PAYABLE AT ALL BRANCHES

02042025
DDMMYYYY

PAY Suraj Plastic Company

या धारक को OR BEARER

रुपये RUPEES Two lac Ten thousand Six Hundred

Only

अदा करें ₹ 2,10,600-00

बैंक अ/c नं.
A/c No 2514008700004113

बालू खाता
CURRENT A/c
2514008700004113

Ranjit Singh

For SAGAR PULP AND PAPER MILLS LIMITED

[Signature]

Authorised Signatory(ies)
Please sign above

5VXI94

IUM

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ANNEXURE: R8/G



CIN: U46305UP2023PLC181873IN

GSTIN: 09AAKCK2320A1Z1

K. NANDINI REFINERY LIMITED

433, Paiga Nagari (Nagariya Bhagat),

Tehsil-Meerganj, Distt- Bareilly (243504)

AGREEMENT

This Agreement made on this 23rd Day of May 2025 at Haridwar , Uttarakhand

BETWEEN

M/s K. Nandini Refinery Ltd., a company registered under the **Company Act 1956**, that made on 2013, having registered office at Plot No. 433, Pega Nagri, Urg Nagaria Bhagat, The. – Meerganj, Mini Bypass Road, Bareilly U.P.-243003.

And with engineered common facility at Plot No. 433, Pega Nagri, Urg Nagaria Bhagat, The. – Meerganj, Mini Bypass Road, Bareilly U.P.-243003., duly authorized by the Uttar Pradesh Pollution Control Board and having another authorization from Uttarakhand Pollution Control Board.

Uttar Pradesh Control Board provided treat & store and dispose of hazardous waste Used Oil & Waste Oil and Empty Hazardous Barrels at site 6/1, Hetamdandi, Amaria, Pilibhit, Uttar Pradesh 262121, Uttarakhand Environment & Pollution Control Board provided collection and transportation authorization under the Environment Protection Act, 1986 (For short the 'Act') and the hazardous and other waste (Management, Handling & Trans Boundary Movement) rules 2016, as amended from time to time, represented by its Director/Partner, as the case may be hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and includes its successors, nominees and assigns of the Second Part.

AND

M/s Sagar Pulp and Paper Mills Limited having its office & manufacturing unit Khasra No. 14/1, 2.5 KM Manglour Deoband Road, Village Munder, Haridwar, Uttarakhand hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and includes its successors, nominees and assigns of the First Part.

Whereas the Second part is engaged in manufacturing industry and that process/activities different types of wastes including hazardous waste are generated as per annexure to this agreement.

And whereas the second part desires that the hazardous waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of by utilizing the services of First Part, as per the pollution control board authorization (list of hazardous wastes and their tentative quantity which would be generated at the Second Part's plant located as above mentioned is enclosed herewith marked in annexure).

And whereas the First Part has represented and assured the Second Part that its facilities in Kanpur/Pilibhit are duly authorized by the concerned state pollution control boards and further capable of handling the hazardous waste generated at the second part's premises.

SAGAR PULP AND PAPER MILLS LTD.

Director

K. Nandini Refinery, Bareilly

Authoriser

And whereas the Second part has agreed to avail the services of First part for treating the hazardous wastes of its above mentioned named facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the parties as follows:

1. The scope of the services to be provided by the First Part is limited to lift, transport, treat, store and dispose of hazardous waste of Second Part as the guidelines prescribed by Pollution control board or Second Part can also send HW to First part's plant directly at its own cost.
2. First Part on receipt of written information from Second Part will plan and schedule lifting logistics of the hazardous waste from the premises of Second Part within 7 (Seven) working days of receipt of such information. Second Part shall ensure that hazardous waste must be packed in proper & leak proof bags or polythene bags or containers for safe transportation.
3. First Part shall at all times comply with all the provisions of hazardous waste (Management Handling & Transboundary Movement) rules 2016, as amended from time to time framed by MoEF/CPCB.
4. First Part shall indemnify and keep indemnified Second Part from all losses, damages and third party claims after taking out HW from the premises of the Second Part in case of non-compliance of statutory norms on the part of First Part.
5. Second part shall keep ready the hazardous waste as per the mandate given to First part for collection, as it is a common facility catering to diverse wastes.
First Part shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Control Board guidelines, future amendments and latest disposal technologies.
6. Second Part shall ensure that the above hazardous waste must be packed in proper containers/bags so as to prevent any damage/spillage of the material during transit to First Part's factory. Containers/bags arranged by the Second Part shall be of Metallic/PVC/Leak proof bags and kept at the storage place under cover. Containers/bags weight will also be added in the weight of the material and these are not on returnable basis.
7. First Part will provide labor and special material handling equipments free of cost to lift and load the containers at the Second Part's premises, in the vehicles for the transportation.
8. Second Part has mandatory obligations to provide the entire process detail which leads to generation of hazardous waste and its tentative quantity per month or year to First part for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However it is specifically agreed between the parties that the process details provided by Second Part shall be kept confidential and the First part shall not disclose it to any third party without the First part's prior written consent. This clause shall survive termination for a period of two years after the determination of this agreement for any reason whatsoever.

K.Nandini Refinery Ltd.

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Authorised Sign

9. If Second Part provides any false information/declarations or withholds information in relation to the provisions of hazardous waste rules and / or E-waste rules any time during the term of this agreement, all charges of hazardous waste during transportation, handling, treatment and disposal including post disposal period shall remain vested at the responsibility of Second Part.

10. Second Part shall make the payment for waste management service to First Part and vice-versa as per the user charges and other terms and conditions as per the payment forms outlined in annexure.

11. Second part is responsible to segregate/store/accumulate/fill/load the hazardous waste in the container provided by the Second part in a neat and proper manner and so also. The container area should be accessible to First Part's vehicle, to come and lift the waste. The transporter / First part reserves the right to reject lifting of hazardous waste spilled over the ground and container whose exteriors are spoiled by hazardous waste spillage due to leakage.

12. If First Part's vehicle is sent back without giving the hazardous waste even after being requisitioned by Second Part the second part will have to pay actual transport charges payable to First Part for a minimum load of 5-9 MT.

13. Second part at all times comply with all the provisions of the acts and rules from time to time in force and the guidelines issued from time to time regarding handling of waste involving the collection, storage, transportation and delivery thereof and shall without prejudice to the generality of the foregoing, also comply with all environmental protection laws, safety laws and regulation from time to time in force and the rules, regulations and notifications made or issued there under from time to time. In the event of the Second Part committing any breach of the terms of this clause of agreement, Second part shall indemnify and keep indemnified First Part from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by First Part arising from or as a result of such breach committed by Second Part in that behalf subject to the same being proved.

14. Each Part shall indemnify and keep indemnified the other part at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by other part whether by reason of or by virtue of non-performance or non-observance or non-compliance by either part of any terms and conditions of this agreement or of the act, the rules and the guidelines.

IT IS HEREBY FURTHER AGREED BY AND BETWEEN THE PARTIES AS UNDER

15. This Agreement is valid from the date of signing of this agreement and upto 30th April 2026.

16. If all the terms and conditions as per the clauses of this agreement are adhered to by second part, it will be First Part's responsibility to lift, transport, treat and dispose of the hazardous wastes generated by second part in accordance with prevailing Govt. rules and second part shall not have any liability whatsoever in this regard.

17. Second Part shall exclusively use First part's services during the period of this contract to dispose all generated hazardous waste at agreed prices, while the agreement is in force. First Part must legally and

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...andini Refinery, Ltd.

Authorized Signatory

safely, treat, dispose hazardous waste of second part during the agreed period as per the rate agreed while this contract is in force and payments made as per agreement terms.

18. The main mode of final disposal of HW shall be incineration / land filling and ash would be cemented and land filled. The mode of disposal is dependent on the hazardous wastes characteristics and second part shall not have any liability whatsoever in this regard.

19. The user charges are subject to annual revision on the basis of Govt. of India wholesale Price Index (WPI), Commodities Index – All India and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel cost viz. power tariff, change in disposal technologies/method, wages hike etc. to name a few, for the purpose of escalation in fuel cost 30% of freight rate will be considered as fuel element of the cost.

20. First Part reserves the right to cancel this agreement if Second Part fails/refuses to pay the bills/dues as per the payment terms applicable to the second part as mentioned in annexure.

A notice period of maximum 15 days will be allowed from the date of submission of invoice. If Second part fails to pay in settlement of the invoice, Second part shall be liable to pay interest @ 20% per annum.

21. Hazardous wastes that require other alternate destruction technologies shall be handled at first part's facility. However the prices for such treatment technologies shall be determined on a case to case basis on their characteristics.

22. This agreement shall be deemed to represent the entire agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

23. This agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

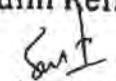
24. This agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

25. Any terms and conditions of this agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same kind on another occasion or for any other breach or non-fulfillment on a future occasion.

26. If any provision of this agreement is held to be illegal, invalid or unenforceable under any present or future law, such provision shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

27. Either part shall have the right to terminate this agreement upon giving 30 days written notice to the other part with a reasonable cause.

K.Nandini Refiner Page 4


Authorised S

28. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of hazardous wastes is an independent contract and it does not come within the purview of the Second Part's manufacturing and selling activities.

It is also clearly understood and confirmed by and between the parties that this agreement is for performance of work and not for supply of labour.

29. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the Second part and the persons engaged by First Part. The second part shall have no liability towards such persons and such persons will not have any claim whatsoever against the Second part for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

30. Any dispute arising out of any clause or clauses of this agreement and the contents of the annexure hereto between Second Part and First Part shall be referred to an Arbitrator of repute by second part. The arbitration shall be conducted in accordance with the provisions of the arbitration and conciliation act, 1996 with amendment thereof. The arbitration proceedings shall be conducted in English and shall take place at Uttar Pradesh, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

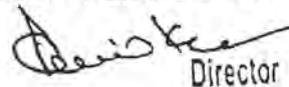
This agreement is signed on this 23rd Day of May 2025 at Haridwar - Uttarakhand

M/s K. Nandini Refinery Ltd.

Sagar Pulp and Paper Mills Limited

SAGAR PULP AND PAPER MILLS LTD.

K. Nandini Refinery Ltd.


Director

By its authorized signatory

By its authorized signatory

(First Part)

(Second Part)

ANNEXUREWaste Management & Handling Service Charges

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on Date 23rd of May, 2025

Category – Recycling / Re-refining

Second Part will have to pay the following charges for the waste material collection & Disposal to First Part.

Sl. No.	Particulars	Amount	Period	Remarks
1-	Hazardous Waste Disposal	12500.00	One Year	Form 10 Issue against of Waste
	GST 18%	2250.00		
	Total	14750.00		

TERMS & CONDITIONS

- ✓ That Agreement effected from 23rd May 2025 and that valid till 22nd May 2026.
- ✓ If Used Oil Disposal Qty is 3 Barrel (630 Litter) so that M/s K.Nandini Refinery Pvt Ltd paid charges for same , which is 3500/Per Barrel Ex GST 18%.
- ✓ That agreement concern of Dispose off Hazardous Used Oil / Waste Oil.
- ✓ After treatment of hazardous waste material FIRST PART will issue a recycling manifest (Form 10) to SECOND PART within 7 business days
- ✓ Material will be disposed of as per the CBPC & SPCB norms of every 90 days scheduled.
- ✓ After recycling/refining FIRST PART disposes of the residue and sludge to their TSDf named M/s Ramky Enviro, Kanpur (U.P.) as a lifetime membership agreement

K. Nandini Refinery Ltd.
K. Nandini Refinery Ltd.

(First Part)

Sagar Pulp and Paper Mills Limited

SAGAR PULP AND PAPER MILLS LTD.

(Second Part)

Director

Director

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 1243 of 2024)

IN THE MATTER OF:

Manu Rathi & Anr.

..... Applicant

Versus

State of Uttarakhand & Ors.

..... Respondents

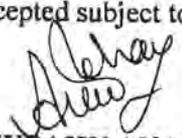
KNOW ALL to whom these presents shall come that I, Anil Kumar aged about 65 years S/o Sh. Suganchand, director of M/s Sagar Pulp & Paper Mills Ltd. having its Unit at: Khasra No. – 14/1, 2.5 KM Stone Mangalore – Deoband Road, Village – Mundet, Roorkee, District – Haridwar, Uttarakhand (the Respondent No.8 herein) do hereby appoint: -

ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. – 201 306
Mob: 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I /We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 23 day of September 2025.
Accepted subject to the terms of the fees


ANUBHAV ANAND ARON & ABHINAV ANAND
(D/1848/2003) (D/762/2007)
(Advocates)

SAGAR PULP & PAPER MILLS LIMITED


Director
Client



Reply/Response filed by Respondent no. Respondent no.8

1 message

Kaushal Sharma <kaushal90.legal@gmail.com>

Tue, 23 Sept, 2025 at 4:38 pm

To: officevivekgupta@gmail.com <officevivekgupta@gmail.com>, mpr@doiuk.org <mpr@doiuk.org>, msukpcb@yahoo.com, secy-moef@nic.in

Sir,
Kindly find the Pdf copy of Reply/Response filed by Sagar pulp & paper mills ltd. In O.A no.1243/2024.
Regards
Kaushal Sharma
C/O Abhinav Anand Advocate

**Manu Rathi & Anr.-2.pdf**

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